

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

'In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 11th August, 1960, agreed without any amendment to the Delhi Land Holdings (Ceiling) Bill, 1960, which was passed by the Lok Sabha at its sitting held on the 2nd August, 1960.'

COMPANIES (AMENDMENT) BILL

REPORT OF JOINT COMMITTEE

Shri A. C. Guha: I beg to present the Report of the Joint Committee on the Bill further to amend the Companies Act, 1956.

EVIDENCE TENDERED BEFORE JOINT COMMITTEE

Shri A. C. Guha: I beg to lay on the Table a copy of the evidence given before the Joint Committee on the Companies (Amendment) Bill, 1959.

STANDARDS OF WEIGHTS AND MEASURES (AMENDMENT) BILL*

The Minister of Commerce and Industry (Shri Lal Bahadur Shastri): Sir, I beg to move for leave to introduce a Bill to amend the Standards of Weights and Measures Act, 1956.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to amend the Standards of Weights and Measures Act, 1956."

The motion was adopted.

Shri Lal Bahadur Shastri: Sir, I introduce the Bill.

BUSINESS ADVISORY COMMITTEE

FIFTY-THIRD REPORT

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): Sir, I beg to move:

"That this House agrees with the Fifty-third Report of the Business Advisory Committee presented to the House on the 12th August, 1960."

Mr. Speaker: The question is:

"That this House agrees with the Fifty-third Report of the Business Advisory Committee presented to the House on the 12th August, 1960."

The motion was adopted.

12.06 hrs.

DEMAND FOR SUPPLEMENTARY GRANT (RAILWAYS), 1960-61

Mr. Speaker: The House will now take up Discussion and voting on the Supplementary Demand for Grant in respect of the Budget (Railways) for 1960-61.

DEMAND No. 15—CONSTRUCTION OF NEW LINES

Mr. Speaker: Motion moved:

"That a supplementary sum not exceeding Rs. 30,00,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1961, in respect of Demand No. 15—Construction of New Lines."

Now, there are some cut motions. I shall treat them as moved subject to their being admissible.

*Published in the Gazetteer of India Extraordinary Part II—Section 2, dated 16-8-60.